L&nri uanga saran bmna.j

people offer. One may or may not agree with their methods. One may or may not agree with their programme. But they were not violent. They were not doing anything which wag of such a serious nature that the authorities should have resorted to firing. Is this not -a serious matter? I think in the eves of the Government the value of human life has become so small that even when two persons are killed, nobody takes any notice of it. As I said, this is the last day of this session and 1 would request the Government of India to take the situation in the different States, and specially the situation in Bihar, into consideration and do something so that such things may not take place at least in the future.

PROF. M. B. LAL: If i may be allowed to add one sentence.

THE DEPUTY CHAIRMAN: You have had your say, I think.

PROF. M. B. LAL: Jujt one sentence, I would add, Madam, I raised the issue of this Bihar firing in the Rajya Sabha and the House was told by Mr. Bhagat that the Home Minister would take this matter into consideration. I would like to know what action has actually been taken by the Home Ministry.

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): We have to make enquiries from the State Government, Madam. We are making enquires as this is a State matter; this law and order situation is a State matter:

THE DEPUTY MINISTER IN THE MINISTRY OB HOME AFFAIRS (SHRI L. N. MISHRA): Madam, so far as detailed information is concerned, we have not got that detailed information about this particular incident in Kishenganj firing and the death of the two persons. I may add here, Madam, that the State Governments are perfectly within their right in using the D.I.R. for maintaining law and order in their States and we can-

not interfere with their right so far as this question is concerned. I may also say, Madam, that so far the use of the D.I.R. has been with caution and we do not think any indiscriminate use of it has been made.

PROF M. B. LAL: But the D.I.R. i<sub>s</sub> meant for safeguarding national security and not for dealing with ordinary cases of law and order.

## RESULT OF ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION

THE DEPUTY CHAIRMAN: Shri M. Satyanarayana being the only candidate nominated for election to the Central Advisory Board of Education, is declared duly elected to be a member of the said Board.

## INTRODUCTION OF DEPUTY FINANCE MINISTER, SHRI RAMESHWAR SAHU

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Madam, I have the pleasure of introducing to this House our new Deputy Minister of Finance, Shri Rameshwar Sahu.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House adjourned for lunch at thirty minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, The Vke-Chairman (Shri Akbar Ali Khan) in the Chadr:

## THE CONSTITUTION (AMENDMENT) BILL, 1964 (TO AMEND ARTICLES 352 AND 359 AND INSERTION OF NEW ARTICLE 360A).

SHRI BHUPESH GUPTA: (West Bengal): Sir, I beg to move for leare